

CENTRAL ADMINISTRĂTIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

RA NO. 150/2000 IN OA NO. 1206/99 MA NO. 1067/99

New Delhi, this the 16th day of August, 2000

HON'BLE MR. JUSTICE V.RAJAGOPALA REDDY, VICE CHAIRMAN (J) HON'BLE MRS. SHANTA SHASTRY, MEMBER (A)

In the matter of:

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Onkar Dutt
768, Gali No.15,
Adarsh Mohala, Vijay Park,
Mospur, Delhi-53. ... Applicant
(By Advocate: Sh. John Thomas proxy for
Sh. M.P.Raju)

VS.

Union of India through

- 1. Secretary,
 Ministry of Home Affairs,
 North Block,
 New Delhi.
- Dy. Commissioner of Police
 Xth Bn., DAP, PHQ,
 IP Estate, New Delhi.
- 3. Sr. Addl. Commissioner of Police,
 AP&T, PHQ, MSO Building,
 IP Estate, New Delhi. Respondents
 (By Advocate: Sh. Mohit Madan proxy for
 Sh. S.K.Gupta)

ORDER (ORAL)
By Hon'ble Sh. V.Rajagopala Reddy, Vice Chairman (J)

The OA was dismissed on the ground of limitation. The present RA is filed stating that the application No. 1067/99 filed for condonation of delay was not considered by the Bench while disposing of this OA.

2. The only ground in the above MA was that the applicant was suffering from Jaundice and severe fever for the last six months before filing OA. No certificate has been filed in support of this allegation. However, even taking into consideration the alleged illness of the applicant for the

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last six months, even then the OA is barred by limitation as the impugned order was passed in 1996 and the OA was filed on 20.5.99. No explanation is comingforth for the inordinate delay in filing the OA. In the circumstances the MA stands dismissed. Consequently, it can be said that the OA was rightly dismissed. Consequently, in the absence of material error, the RA is also dismissed.

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(SHANTA SHASTRY)
Member (A)

(V.RAJAGOPALA REDDY)
Vice Chairman (J)

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